

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 485 of 2019

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

New Ram Traders & Anr.

...Respondents

Present:

For Appellant : Mr. Jasveen Kaur, Advocate

For 1st Respondent: Mr. Arun Saxena and Ms. Nalini, Advocates

**For 2nd Respondent : Mr. Rishi Sehgal, Advocate for Resolution
Professional**

O R D E R

19.07.2019 Ms. Javeen Kaur, Advocate submits that she has been instructed by Mr. Ankur Mittal, learned counsel for the Appellant, on instructions from the 'State Bank of India' to withdraw the appeal unconditionally.

We allow the prayer but without any liberty to the appellant to challenge the very same impugned order before this Appellate Tribunal.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

/ns/gc